

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).  
34611-34616/2015

(Arising out of impugned final judgment and order dated 24/11/2015 in WP No. 25915/2011 24/11/2015 in WP No. 26237/2011 24/11/2015 in WP No. 26240/2011 24/11/2015 in WP No. 26236/2011 24/11/2015 in WP No. 26238/2011 24/11/2015 in WP No. 26239/2011 passed by the High Court Of Karnataka At Bangalore)

SIRAJIN BASHA AND ANR

Petitioner(s)

VERSUS

B.S. YEDDYURAPPA AND ORS.

Respondent(s)

(with appln. (s) for permission to file additional documents and interim relief and office report)

Date : 29/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR  
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Raju Ramachandran, Sr. Adv.  
Mr. Prashant Kumar, Adv.  
Mr. Rajan Singh, Adv.  
Mr. Yogesh Kumar Daliya, Adv.  
Mr. Chandra Bhushan Prasad, Adv.

For Respondent(s) Mr. Shubhranshu Padhi, Adv.  
Mr. Kush Chaturvedi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The matters are adjourned for four weeks.

(DEEPAK MANSUKHANI)  
COURT MASTER

(INDU BALA KAPUR)  
COURT MASTER